

I lay the Delivery of Books (Public Libraries) Bill, 1954, and the High Court Judges (Conditions of Service) Bill, 1954, on the Table of the House.

PAPERS LAID ON THE TABLE

ACTION TAKEN ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various sessions shown against each:—

Assurances etc.

- (i) Statement No. I—Sixth Session, 1954.
- (ii) Statement No. IV—Fifth Session, 1953.
- (iii) Supplementary Statement No. V—Fourth Session, 1953.
- (iv) Supplementary Statement No. X—Third Session, 1953.
- (v) Supplementary Statement No. VIII—First Session, 1952.

Suggestions

- (i) Statement—Fifth Session, 1953.
- (ii) Supplementary Statement No. I—Fourth Session, 1953.

ELECTION TO INDIAN CENTRAL SUGARCANE COMMITTEE

THE DEPUTY MINISTER FOR FOOD AND AGRICULTURE (SHRI M. V. KRISHNAPPA): Sir, I beg to move:

“This Council do proceed to elect, in such manner as the Chairman may direct, one member from amongst themselves to be a

member of the Indian Central Sugarcane Committee constituted under the Ministry of Food and Agriculture Resolution No. F.7-32/53-Com.-1, dated the 24th December 1953.”

SHRI K. S. HEGDE (Madras): I rise on a point of information, Sir. We will be serving no useful purpose by election of the members in view of the fact that some of us have got to resign by the 30th of this month.

MR. CHAIRMAN: We are proceeding to that immediately. The question is:

“That this Council do proceed to elect, in such manner as the Chairman may direct, one Member from amongst themselves to be a Member of the Indian Central Sugarcane Committee constituted under the Ministry of Food and Agriculture Resolution No. F.7-32/53-Com.-1, dated the 24th December 1953.”

The motion was adopted.

Now, I have to inform the Members that 29th April 1954 is fixed as the last date for receiving nominations, and 3rd May 1954 for holding election, if necessary, to the Indian Central Sugarcane Committee. Nominations will be received by the Council Notice Office up to 12 Noon on the 29th. The election, which will be conducted in accordance with the system of proportional representation by means of the single transferable vote, will, if necessary, be held in Secretary's Room (Room No. 29, Ground Floor, Parliament House) between the hours of 10 A.M. and 1 P.M. on the 3rd of May.

THE PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES) AMENDMENT BILL, 1954.

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I beg to move for leave to introduce a Bill to amend the